

Central Administrative Tribunal
Principal Bench
New Delhi
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(A)

OA - 1031/96

Thursday, this the 19th day of December, 1996

Hon'ble Shri S. R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Avinash Chander Magon,
E-92, South Moti Bagh,
New Delhi.

...Applicant

(By Shri B.K. Aggarwal, Advocate)

Versus

1. Union of India through
Chief General Manager,
Northern Telecom Region,
Kidwai Bhawan,
New Delhi.

2. Chief General Manager,
M.T.N.L., Khurshidlal Bhawan,
New Delhi.

...Respondents

(By Shri V.K. Rao, Advocate)

O R D E R (Oral)

By Hon'ble Shri S. R. Adige, Member (A) --

We have heard Shri B.K. Aggarwal, counsel for
the applicant.

2. Shri Aggarwal states that subsequent to filing
of the Original Application, the respondents have since
issued an order dated 22.7.1996, (annexure R-I to the reply),
treating the suspension period as spent on duty after
exoneration of charges, but so far no payment to the
applicant in respect of the said period has been made.

3. This O.A. is disposed of with a direction
to the respondents to make the necessary payments to
the applicant, in accordance with law, within a period

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Contd. 2p/-

(5)

of two months from the date of receipt of a copy of
this order. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

/cc/